

④ 2.11.93

Hon. Mr. S. Das Gupta, AM

Sri A.K. Daire appeared on behalf of the applicant. Issue notice to the Respondents to show Cause as to why the petition may ~~not~~ not be admitted.

OR

Notices have been issued to respdts. No reply has been filed so far.

S
22/12

C.A. may be filed within 4 weeks. R.A. if any, may be filed within 2 weeks thereafter. List this case on 23.12.93 for admission.

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AM

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23.12.93

Hon. Mr. S. Das Gupta, AM.

Sri R.K. Megam, learned Counsel for the applicant has requested for adjournment on the ground of illness. Sri C.S. Singh requested for 4 weeks time to file C.A. R.A. if any, may be filed within 2 weeks thereafter. List this case for admission. The name of Sri C.S. Singh does not appear in the Cause list. Henceforth, his name should be printed in the Cause list.

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AM

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1(6) 87-7-94Hon. Mr. K. Mathukumar - AM

None appeared on behalf
of the applicant.

Learned Counsel for the
respondents Shri C.S. Singh
informed the Court that the
relief sought for by the
applicant to issue P.P.O.
w.e.f. 28/6/87, the P.P.O. has
been issued by the ^{respondents} in favour
of the applicant w.e.f. 28/6/87
vide his letter dated 24/1/93
(Annexure CA-1 to the Counter
affidavit).

In view of this, the O.A. is
disposed of accordingly.

(15)

by
AM